

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 1296
(TO BE ANSWERED ON THE 13th March 2023)

PASSENGERS IN THE 'NO FLY LIST'

1296. SHRI RAJEEV SHUKLA

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the total number of passengers put in 'No Fly List' during the last three years;
- (b) the number of such cases which have been reviewed and orders have been revoked allowing such passengers to travel by air during the said period;
- (c) the SoP for declaring any passenger to be put in 'No Fly List';
- (d) licenses of how many pilots and crew members have been suspended / cancelled due to indiscipline / security considerations during the last three years; and
- (e) the number of such cases which have been reviewed and revoked allowing such pilots / crew members to fly during the said period?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a)&(b) During the last three years, from 2020 till date, 149 passengers have been placed in the 'No Fly List' for a period, as per the recommendations of the respective Internal Committee constituted by the airline. In last three years, no such case has been revoked.

(c) The SoP, as per the Civil Aviation Requirements (CAR), Section 3-Air Transport, Series M, and Part VI titled "Handling of unruly / disruptive passengers", inter-alia provides:

(i) A complaint of unruly behaviour from the pilot-in-command is to be referred by the airlines to an Internal Committee constituted by the airline.

(ii) The Internal Committee shall decide the matter within a period of 30 days along with category level of the unruly passenger and duration of ban from flying in terms of the provisions of the CAR.

(iii) Pending decision of the Internal Committee, the concerned airline may ban such passenger from flying for a period not exceeding 30 days.

(iv) The decision of the Internal Committee is binding on the airline concerned. In case the Internal Committee fails to take a decision in 30 days, the passenger will be free to fly.

(v) The airlines shall maintain a database of all unruly passengers (after decision by the Internal Committee) and inform the same to DGCA/other airlines.

(vi) Based on the information provided by the airlines, 'No Fly List' is maintained by Directorate General of Civil Aviation (DGCA).

(d) & (e) During the last three years, license of one pilot has been suspended for the period of 03 months due to his failure to discharge his duties. The case has neither been reviewed nor revoked.
